

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1608/2018
M.A. No. 1815/2018

New Delhi, this the 24th day of April, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Shri Jeet Narayan Yadav,
Age 63 years
S/o Shri Raj Narayan
Loco Pilot Passenger/ Gzb
R/o 845, Sundarpuri,
Ghaziabad-201009.
2. Shri Pratap Chand
S/o Shri Jagat Ram
Loco Pilot Passenger/ Gzb
R/o 845, Sundarpuri,
Ghaziabad-201009.
3. Shri Sohan Lal
S/o Sshri Sham Lal
Loco Pilot Passenger/Gzb
R/o B Block, House No.786/1, Gali No.11,
First Pusta, Sonia Vihar, Delhi-94.
4. Shri Lalji Dubey
S/o Shri Sitaram
Loco Pilot Passenger/Gzb
5. Shri Sureshwar Mishra
S/o Shri K. Dutt
Loco Pilot Passenger/Gzb
6. Shri Ram Kripal Mishra
S/o Shri Har Day Ram
Loco Pilot Passenger/Gzb
7. Shri Hari Shanker
S/o B. Prasad Tripathi
Loco Pilot Passenger/Gzb
R/o B Block, House No.14, Gali No.13,
Shiv Durga Vihar, Lakkadpur,
Faridabad-121009, Haryana. .. Applicants

(By Advocate: Shri Khairati Lal)

Versus

Union of India through

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
S.E. Road, New Delhi.
3. Senior Crew Controller,
Northern Railway,
Ghaziabad.
4. Shri Dal Chand, Sr. LPP
C/o Shri Dev Dutt Sharma,
535/16, Kirtan Wali Gali,
Ghaziabad. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA 1815/2018 filed for joining together is allowed.
3. The applicants, who are retired Loco Pilot Passengers, filed the O.A. seeking the following relief (s):
 - “(i) Direct the respondent No.2 to fix the pay of the applicant from the date of promotion i.e. 18/04/2007 in the revised pay scale Rs.6000-9800/9300-34800/- grade pay Rs.4200/- adding one promotional increments in conformity to Railway Board’s directives dated 12/09/2013 circulated under GMO printed no. 13500/317. Hon’ble

Tribunal decision given on 02/01/2018 in O.A. No. 542/2014-2015 in similar case in favour of the applicant be taken in view.

(ii) grant any other relief that the Hon'ble Tribunal may deem fit."

4. It is submitted that the applicants made number of representations and also got issued a legal notice dated 18.02.2018 ventilating their grievances to the respondents. However, the respondents have not passed any orders thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider legal notice dated 18.02.2018 got issued on behalf of the applicants and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /